

[Mr. Speaker]

the Minister to answer it. Therefore, he was good enough to write to the Secretariat because it was an incident which has happened very near. The hon. Minister got the information and was good enough to reply. It is not necessary that the Minister should reply. (Interruptions) May be that you and I cannot understand this matter, but they understand it in a different way. That is the difficulty. (Interruptions).

SHRI JYOTIRMOY BOSU : The People are trying to run away from the country. The people are running away from the country. Mr. Kamal Nath was trying to run away from the country. Mr. Chawala was caught when he was boarding the aircraft. Mr. Sanjay was trying to run away. What does Bombay paper say ? CIA is arranging these things. What was my notice ? I would like that to be replied to. I would like to know whether adequate precaution has been taken to prevent those who are anti-democratic, anti social and corrupt from fleeing the country. I would like to have a categorical statement on this ?

MR. SPEAKER : Yes, let him make a statement. I have no objection. I will be glad. Therefore, I would say that there is one point before us.

श्री ब्रज बोल्लर सिंह (बाराणसी) : अध्यक्ष महोदय, कल राहुण गांधी बीमार पड़ जायेंगे, तो क्या स्वास्थ्य मंत्री जी से बयान मांगेंगे ?

MR. SPEAKER : But I hope my friends on this side will not be....

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : भ्रष्ट आप नहीं मांगेंगे तो मैं स्वयं रिकवैस्ट कहूंगा कि मुझे बयान देने की अनुमति दी जाये (Interruptions)

11.42 hours

RE. EXECUTION OF NAXALITE GIRLS

SHRI SAMAR GUHA (Contd.) : Sir, I have given you a notice under rule 377 and also a notice for Calling Attention in regard to a very urgent matter. A girl of 18 is going to be executed.

MR. SPEAKER : I will explain it.

SHRI SAMAR GUHA : Please allow me.

MR. SPEAKER : No, please. I am not permitting you. If you want to raise.....

SHRI SAMAR GUHA : I am not raising any question. (Interruptions).

MR. SPEAKER : Before you raise any question. Please allow me to explain.

SHRI SAMAR GUHA : I am raising a very sensitive issue.

MR. SPEAKER : No please.

SHRI SAMAR GUHA : I beg of you.

MR. SPEAKER : I also beg of you. Kindly hear me first.

SHRI SAMAR GUHA : There are certain things. (Interruptions).

A girl of 18 is going to be executed on the 18th July. I have given you a notice regarding Calling Attention. I have also given you a notice under 377. Mrs. Renu Mukherjee and Mohina Dhak are going to be executed and the people are perturbed in the whole of West Bengal and all over the country. I have given you a notice regarding Calling Attention. I have also given you notice under 377. (Interruptions) What I expect is that you will allow me to make a statement. It is the usual practice.

MR. SPEAKER : Will you also allow me to explain ?

SHRI SAMAR GHUA : I am concluding. I would like to know whether I would be permitted or not. I have given you prior information. I know with full sense of responsibility that I should not create any disturbance in this House being in the Ruling Party, but here I have to do it.

MR. SPEAKER : Today, at 10.15 A.M. or something like that, when I came to the room. I saw it. I too read it in the paper that two girls are going to be hanged and the Minister of Bengal has gone and seen them in the jail, and he has come and discussed that two

Naxalite women are going to be hanged on 16th or 18th or some day. Anyway, I to read it in the Press. All of us have read it in the Press. This morning a notice comes to me. I quite agree; it is serious to me, to you and to the whole House. But I will have to examine it. The West Bengal Government is seized of it. It is said that the Minister went and saw them in the Jail. (Interruptions) He is consulting the Chief Minister. The State Government has to take a decision. A man or woman cannot be hanged in jail without the permission and consent of the Chief Minister.

SHRI SAMAR GUHA : It is the responsibility of the Home Ministry. We want to know whether the punishment can be commuted or not. (Interruptions)

श्री सखन लाल कपूर (पूर्णिमा) : मैं यह पूछना चाहता हूँ कि जिस तरह आज श्री संजय गांधी के बारे में सवाल उठाया गया है, उसी तरह अगर नियम 377 में कोई भी सवाल उठाया जायेगा, तो क्या गृह मंत्री उसका जवाब देने के लिए बाध्य होंगे

MR. SPEAKER : The Minister may make or may not make; nobody can compel him.

श्री सखनलाल कपूर : तो फिर आज क्या बात हो गई कि उन्होंने जवाब दिया ?

MR. SPEAKER : I have already touched that. I have already said that a Minister may or may not make a statement; nobody can compel him.

If the hon. Member has given it this morning, then how can it come in today's agenda? Can a Minister or a Member tell me that such a thing has ever happened in this Parliament or anywhere else—that a member gives notice and it is put on the agenda the very same day? The hon. Member has given it only today....

SHRI JYOTIRMOY BOSU : Tomorrow is Sunday (Interruptions).

MR. SPEAKER : This way, Parliament cannot be run. Hon. Members have given notice : Mr. Samar Guha has given, Mr. Chandrappan has given, Mr. Saugata Roy has given. They have given it today. Is it possible for me to bring it on the agenda today itself? Today's agenda has already been printed and circulated; everything is over. If senior Members rise like this, how can

the Speaker Control the House? The Prime Minister may be angry or somebody else may be angry. Hon. Members may tell me the method of controlling the House. I would like to get some assistance from hon. Members. The hon. member gave the notice today at 10:30 a.m. And today itself he wants to raise it. If this is going to be the state of affairs? I will be helpless, it will be impossible for me to run the House. The hon. Member should give me some time. After all, they are not going to be hanged tomorrow. The Home Minister also must be given some notice under the rules even to make a statement; he should be given at least 24 hours's notice; at least by telephone he has to contact the Chief Minister and others. If the House has to be run, it has to be run properly. If hon. Members help me, then I can run the House properly. Or else, the Speaker will simply whatever they like, the Speaker will just sit and go away. The notices given by Mr. Chandrappan, Mr. Saugata Roy and others are before me; they have been received today. I should be given time to refer to the Minister. (Interruptions). I have not mentioned all the names. Maybe, some other have also given. Our friend gave it straight to me. Therefore, I know that. Some hon. Members may have given in the office also. If the hon. Members expect me to put it on the agenda the same day, I think, it will not be good for the House. I am advising, I am requesting and I am appealing to my friend, that it will not be good.

यह ठीक नहीं है। इस तरह तो हाउस में डिसऑर्डर रहेगा। इस लिए मैं आप सब की कोआपरेशन के लिए प्रार्थना करता हूँ।

SHRI SAMAR GUHA : I have only to say that I expect you to be fair to me, Sir. It has been the practice in this House during the last five years, whenever a call-attention notice or a notice under rule 377 is given. That prior information is given to the Members concerned, before the House starts, whether the notice has been admitted or not. I have not received that intimation. That is the reason I was trying to draw your attention, not that I expected it today. But it has been the practice for the last five years that whenever a notice under 377 is given, information as to whether it has been admitted by the Speaker or not is communicated to the Member. That has been the practice so far as my knowledge goes.

MR. SPEAKER : If you give it at 10:30 can you get a reply by 10:45? It cannot be done in the case of any

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Member. Whether it has been admitted or not will be communicated by the Secretariat in its routine way.

SHRI SAMAR GUHA : I am not saying that I want a reply today. But it was the convention of this House that whenever this kind of notice is given the Member is informed whether it has been admitted or not.

MR. SPEAKER : I am agreeing with you on that : Where is the point of difference between us ? Will you kindly sit down ? I do agree with you but it cannot be done within fifteen minutes. You cannot say that you gave the notice at 10.30 and you should get a reply by 10.45.

SHRI SAMAR GUHA : Please don't be so unjust. I gave it before 9.30.

MR. SPEAKER : May be, cut I came only at about 10.30. Perhaps the mistake is mine. Normally I come between 10.00 and 10.30. The moment I came I saw it, but where is the time for the Secretariat to find out whether it has been admitted or not and then to communicate it ?

SHRI SAMAR GUHA : I only said I expected such information.

MR. SPEAKER : Well, give me time. I will consider it and if it is not admitted you will be informed that it has not been admitted. A number of things are there : let us proceed with the work now. I will send it to the Home Minister and he will contact the Government here on the phone. After all, the hanging is on the 18th. He must talk to them and find a way to save them. The House wants this, we must negotiate with them, talk to them, persuade them and so on. It may be possible to take it up on Monday or Tuesday—I don't know, I will have to fix up the time. It is my privilege to fix up the time but I will see that it is not too late. It is not going to be after the ladies are hanged : Certainly not.

SHRI SAMAR GUHA : I am really exercised over this matter : It is a question of the life of an eighteen-year-old girl.

MR. SPEAKER : I know, I can understand you.

SHRI SAMAR GUHA : Unless there is intervention the sentence will not be commuted: the 18th July is the date line Day when an 18 year-old girl will be hanged :

SHRI DINEN BHATTACHARYA (Srirampore) : Why are you telling lies in the House against the State Govern-

ment ? You are angry with that Government because you have been given a good lesson there.

SHRI SAMAR GUHA : This gentleman is so simple that he does not know that the state Government has no authority to commute capital punishment. It is the privilege of only the President. He is so ignorant about these things that I must try to help him. Only the President is authorised to commute it and no Minister, Chief Minister or even the Home Minister here can do any thing.

MR. SPEAKER : It seems it is the job of the Chair not only to run the House but so settle differences among the Members themselves.

11.45 hrs.

DEMANDS FOR GRANTS 1977-78—Contd.

MINISTRY OF AGRICULTURE AND
IRRIGATION—Contd.

MR. SPEAKER : We will now take up the Demands of the Agriculture Ministry. We have already spent one and a half days on this. I thought the Minister could reply in the evening, but now some Members have requested that the time may be extended. I have no objection to extending it even by a full day, but I must warn you that if you want this to be done, to that extent you will be losing time on some other Demand. The Business Advisory Committee had fixed only 12 hours but, from 12 we have gone to 15 hours. If you are still not satisfied and if you want some more time, I have no objection. But then, the Minister cannot reply today : he will have to reply on Monday morning. But please bear in mind that you will lose time on some of the other Demands. Already, you have lost some Demands. The business Advisory Committee fixes up the priority. Shipping perhaps has gone, Civil Aviation has also gone already and Planning may also go. For the whole day today, we will discuss the Demands relating to the Ministry of Agriculture and Irrigation and the Minister will reply on Monday morning.

One more thing. May I appeal to the hon. Members to allow new Members to make maiden speeches for five-ten minutes. Let them have a chance in this Demand with which every Member is concerned in his village or town. Therefore, if new Members who have not spoken already, are given some time in the Demand, it will be a maiden speech for them. I would, therefore, appeal to all the parties to give time to the new Members, five or ten minutes.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Mr. Speaker, Sir, something erroneous has gone on record. You are equating a Calling Attention with a